

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 30**

**IA 382/2023 IN C.P. (IB)/510(MB)2021**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES:    **COSMOS CO-OP BANK LTD V/s KIRAN**  
**KUMAR JAIN**

Section 95(1) & 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

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- 1) Mr. Ayush Kothari, Ld. Counsel for the Applicant, Mr. Sanjay Dubey, Ld. Counsel for the Respondent and Mr. Raghunath Sarangpani, Chartered Accountant for the Resolution Professional are present.
- 2) Counsel for the Personal Guarantor submits that Reply filed by them has been served upon the other side; however, due to some technical glitch, the same could not be uploaded on the DMS Portal. Registry shall look into the matter and resolved the issue.
- 3) Counsel for the Financial Creditor seeks some time to peruse the Reply filed by the Respondent and to advance their submissions on the next date of hearing. Time is allowed.

4) Stand over to 25.04.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare